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H COURT OF MANIPUR
IMPHAL SECRETARIAT : LAW & LEGISLATIVE AFFAIRS DEPARTMENT

GOVERNMENT OF MANIPUR
IMPHAL SECRETARIAT : LAW & LEGISLATIVE AFFAIRS DEPARTMENT

REPT NO. 981
DATE 10/3/2014
INITIAL OF D.A. 9

NOTIFICATION

Imphal, March 3, 2014

No. 2/62/2013-Leg/L : In exercise of powers conferred by sub-section (1) of section 165 of the Motor Vehicles Act, 1988 (Act No. 59 of 1988), the State Government hereby constitutes the following Motor Accident Claims Tribunals at column (II) for the purpose of adjudicating upon claims under the above Act within the territorial limits of jurisdiction at column (III) below :

SI.No.	Motor Accident Claims Tribunal	Territorial Jurisdiction
(I)	(II)	(III)
1.	Motor Accident Claims Tribunal, Thoubal	Thoubal District
2.	Motor Accident Claims Tribunal, Bishnupur	Bishnupur District
3.	Motor Accident Claims Tribunal, Senapati	Senapati District

2. Further, the existing territorial jurisdiction of the Motor Accident Claims Tribunal, Manipur is modified as given below :

SI.No.	Motor Accident Claims Tribunal	Territorial Jurisdiction
1.	Motor Accident Claims Tribunal, Manipur	Districts of Imphal East, Imphal West, Churachandpur, Ukhrul, Chandel, Tamenglong.


(Y. Rameshchandra Singh)
Secretary (Law)
Government of Manipur.

Copy to :

1. The Secretary to the Governor, Raj Bhavan, Imphal
2. The Secretary to Chief Minister, Manipur
3. P.S. to Minister (Law & Legislative Affairs), Manipur
4. APS to Advocate General, Manipur
5. P.S. to Chief Secretary, Government of Manipur
6. The Director General of Police, Manipur
7. The Accountant General, Manipur
8. The Registrar General, High Court of Manipur, Imphal
9. All Deputy Commissioners, Manipur / All Superintendents of Police, Manipur
10. The District & Sessions Judge, Manipur East / Manipur West / Thoubal / Bishnupur / Senapati
11. The Presiding Officer, Motor Accident Claims Tribunal, Manipur
12. The Director of Prosecution, Manipur
13. The Public Prosecutor (District), Manipur
14. The Director of Information and Public Relations, Manipur for kindly publishing the above Notification in the Official Gazette Extra-Ordinary and for supply of 10(ten) copies to the Law Department.
15. All Addl. Public Prosecutor (District), Manipur concerned.
16. The Website Manager, Department of IT, Govt. of Manipur for uploading the above Notification in the Manipur Govt. Website.
17. Guard File.